

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †1839
TO BE ANSWERED ON 06.03.2018**

NATIONAL COMMISSION FOR SCs

†1839. SHRIMATI KAMLA DEVI PAATLE:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the extent upto which the National Commission for Scheduled Castes is successful in monitoring the various safeguards provided to scheduled castes under the Constitution;
- (b) the eligibility criteria stipulated by the Government for the appointment of members of the National Commission for Scheduled Castes;
- (c) whether the members of the Commission are appointed from Scheduled Castes community; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a): Specific safeguards have been provided in the Indian Constitution for the social, educational and economic advancement of Scheduled Castes and also for ensuring their adequate representation in services and posts. With a view to ensuring that various provisions of these safeguards are implemented satisfactorily, the National Commission for Scheduled Castes takes action as under:-

- (1) The Commission deals with the individual cases of deprivation of rights /other grievances and disposes of the cases as far as possible. The details of complaints received/disposed of by the Commission during the past three years is given at Annexure
- (2) The Commission conducts State Reviews for reviewing the State review and reviews of Central Public Sector Undertaking and Autonomous Body.
- (3) It conducts spot visits in the atrocity cases of Scheduled Castes.
- (4) It holds Divisional and Districts Level Reviews to ensure safeguards are extended to Scheduled Castes.
- (5) It makes visits to Jail, Girls and Boys Hostels, Residential Schools of the Scheduled Castes.
- (6) It renders advice in policy issues, proposal of inclusion/exclusion of castes and de-reservation proposals. It also reviews and monitors the implementation of safeguards and socio-economic development of Scheduled Castes with Chief Secretaries/DGPs and Other Senior Officers of the States.

(7) The Commission submits the Annual Reports and Special Reports to the Hon'ble President of India on the activities of the Commission and other important issues relating to safeguards of the Scheduled Castes respectively.

b), c) & d): The eligibility criteria for appointment as member of the National Commission for Scheduled Castes, which has been prescribed in Section 3 of the National Commission for Scheduled Castes (NCSC) Chairperson, Vice Chairperson and Members (Conditions of Service and Tenure) Rules 2004 notified on 20.02.2004, is reproduced below:

"3. Qualifications:- (1) The Members shall be appointed from amongst persons of ability, integrity and standing who have had a record of selfless service to the cause of justice for the Scheduled Castes. (2) Subject to the provisions of sub rule (1) – (a) The Chairperson shall be appointed from amongst eminent socio-political workers belonging to the Scheduled Castes, who inspire confidence amongst the Scheduled Castes by their very personality and record of selfless service. (b) The Vice-Chairperson and all other Members out of whom at least two shall be appointed from amongst persons belonging to the Scheduled Castes. (c) At least one other Member shall be appointed from amongst women."

The above rules are followed by the Government while appointing the eligible persons as Chairperson, Vice-Chairperson and Members in the National Commission for Scheduled Castes.

ANNEXURE**STATEMENT SHOWING DISPOSAL FOR THE YEARS 2014-15, 2015-16,
2016-17 and 2017-18**

| Year | Total cases – i.e. cases received during the year + pending cases from previous year | Total cases Disposed |
|--------------------------------|--|----------------------|
| 2014-15 | 30503 | 8360 |
| 2015-16 | 39526 | 9942 |
| 2016-17 | 44949 | 11687 |
| 2017 (April to September 2017) | 40,174 | 3,351 |